

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA No. 596 of 2016 in
DFR No.3391 of 2016**

Dated: 17th November, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr.I. J. Kapoor, Technical Member**

In the matter of :

NLC India Ltd.

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran
Ms. Anushree Bardhan
Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R.2

ORDER

**IA No. 596 of 2016
(*Appl. for condonation of delay*)**

Issue notice. Mr. S. Vallinayagam takes notice on behalf of Respondent No.2-TANGEDCO. Notice be issued to the other respondents returnable on 19.12.2016. Dasti, in addition, is permitted.

List the matter on **19.12.2016.**

**(I. J. Kapoor)
Technical Member**

ts/sh

**(Justice Ranjana P. Desai)
Chairperson**